

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : GWALIOR

Original Application No.202/01001/2018

Gwalior, this Thursday, the 25th day of October, 2018

HON'BLE MR. R. RAMANUJAM, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Haridas Sutrkar, S/o Late Shri Gyani Das, aged – 56 years,
Occupation – Technician I, O/o Rail Spring Karkhana, Sitholi,
Gwalior 475001, R/o Near Lav Kush Batika, Durgesh Colony,
Dabara 475110, Dist. Gwalior -Applicant

(By Advocate – Shri S.C. Sharma)

V e r s u s

1. Union of India through General Manager, North Central Railway, Subedarganj, Allahabad – 211015 (U.P.).
2. Chief Workshop Manager, Rail Spring Karkhana, Sitholi, Dist. Gwalior– 475001 (M.P.).
3. Chief Workshop Manager, Wagon Repair Workshop, North Central Railway, Jhansi – 284001 U.P..
4. Dy. CPO i.e. Then SPO, Wagon Repair Workshop North Central Railway, Jhansi – 284001 U.P. - Respondents

**(By Advocate – Shri Avanish Kumar Dubey, proxy counsel of
Shri M.K. Sharma)**

O R D E R (O R A L)

By R. Ramanujam, AM.

Heard. The applicant has filed this Original Application seeking following reliefs:

“8.1 That, The respondents, especially respondent No.2 may kindly be ordered/directed to grant the benefit of III financial upgradation under MACP scheme to the applicant w.e.f.

01.11.2013 in the Grade pay Rs.4200/- - also pay the arrears on fixation of pay from that date.

8.2 That, any other relief which this Hon'ble Tribunal deems fit be also awarded along with cost Rs.15000/-."

2. It is submitted that the applicant had made a representation dated 07.01.2016 in respect of his grievance which remained unanswered. He pursued the matter with Annexure A-10 and A-11 representations dated 27.08.2018 and 16.10.2018 which had also not been considered by the competent authority. Accordingly, applicant would be satisfied if the competent authority is directed to consider and decide the said representations in accordance with law within a time limit to be set by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the grievance of the applicant as represented in his Annexure A-9, A-10 and A-11 letters dated 07.01.2016, 27.08.2018 and 16.10.2018 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. The O.A is disposed of in the above terms. No costs.

**(Ramesh Singh Thakur)
Judicial Member
am/-**

**(R. Ramanujam)
Administrative Member**